NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION GOVT. OF INDIA

Telephone No.24608711 Fax No.24651505

Upbhokta Nyay Bhawan 'F' Block, GPO Complex, INA New Delhi - 110023

No.A-2/Listing/NCDRC/2020

27th August, 2020

NOTICE

- The Hon'ble President, National Consumer Disputes Redressal Commission is pleased to give an option to the Parties/Counsel to appear physically in the Cases listed for Video Conferencing before Hon'ble Benches Nos.1 and 6 from 1st September, 2020 onwards, for advancing their submission/arguments, in the following manner:
- If all the Parties/Counsel to a Case are willing to appear physically, they shall be (i) heard physically; and.
- if all the Parties/Counsel to a Case do not wish to appear physically, the Case shall (ii) be heard through Video Conferencing
- The Ld. Counsel/Parties shall furnish to the Registry their willingness/consent to 2. appear physically in the matters listed for hearing on a particular day, at least two days before the date of hearing.
- The Arguing Counsel shall only be allowed to appear physically before the Benches 3. and no Clerks shall be allowed.
- The Advocates are hereby exempted from wearing heavy upper body clothing like 4. coat, chapkan, achkan, sherwani, gown and jacket and such other heavy items which are not washable daily/frequently ensuring proper decorum while appearing before the Hon'ble Benches.
- The SOPs for social distancing shall invariably be followed by the Advocates 5. appearing physically before the Hon'ble Benches (Benches Nos.1 and 6).

This issues with the approval of the Hon'ble President, NCDRC.

By Order

S. Hanumantha Rao)

Joint Registrar

Copy to:

Sr. PPS to the Hon'ble President. 1.

PS to Hon'ble Member(s) - with a request to bring the contents of the Notice to the 2. knowledge of the Hon'ble Member(s).

3. Deputy Registrar, NCDRC.

AR (CC), AR(Listing), AR(FA), AR(Admin.), OSDs(RP)

Court Masters (Non-shorthand)

Notice Board

7. SO (IT) - with a request to upload this Notice on the website of NCDRC.